CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

DATED WEDNESDAY, THE TWENTY EIGHTH DAY OF JUNE ONE THOUSAND NINE HUNDRED AND EIGHTY NINE

PRESENT .

HON'BLE SHRI G.SREEDHARAN NAIR, JUDICIAL MEMBER

HON'BLE SHRI N.V.KRISHNAN, ADMINISTRATIVE MEMBER

ORIGINAL APPLICATION NO.271/89

P.Anantharam

Applicant

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- 1. Union of India represented by the Secretary, Ministry of Defence, New Delhi.
- 2. Engineer-in-Chief, M.E.S.Kashmir House, Army Head Quarters DHQ .PO New Delhi-110 011.

Respondents

Mr R.Krishnan Nair

Counsel of the applicant

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(SHRI G.SREEDHARAN NAIR, JUDICIAL MEMBER)

Heard the learned counsel of the applicant.

- 2. The two reliefs claimed in this application by the applicant who retired as Chief Engineer, M.E.S., Cochin Zone are to direct the respondents to extend the services of the applicant by 4 years, and for a declaration that the denial of promotions to the cadre of Superintending Engineer and Additional Chief Engineer was illegal and that he is entitled the monetary benefits to the tune of more than Rs.5 lakhs.
- The applicant has admittedly retired on superannuation on 30.4.1989. This application has filed three days before that, on 27.4.1989.

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- J. Counsel of the applicant submitted that he is not pressing the first relief for extension of the service of the applicant. As regards the second relief, it was submitted hy him that a question of general importance concerning engineers is involved. We are afraid it is not relevant consideration filed dealing with the admission of the present application relating to an individual civil servant, who has filed an application feeling himself aggrieved by the denial of promotion to him.
- 4. According to the applicant he was promoted to the Qg
 Superintending Engineer only in 1974, as Additional Chief
 Engineer in 1984 and as Chief Engineer thereafter. His case
 is that he should have been promoted as Superintending Engineer
 in the year 1969, as Additional Chief Engineer in 1976 and as
 Chief Engineer in the year 1979. It is urged that such
 promotions were denied contrary to the recruitment rules.
 Even according to counsel of the applicant, the applicant
 had not made any representation against the alleged denial
 of promotion except through the one stated to have made on
 17.3.1989,copy of which has been produced along with the
 application.
- to the applicant to complain against the denial of promotion

 which tookplace during 70's, and War afficelian is pale; the barred by limitation

 The application is rejected.

(N.V.KRISHNAN ADMVE. MEMBER

(G.SREEDHARAN NAIR)
JUDICIAL MEMBER

28-6-1989